

Non-availability of medicines in Super Bazar

1103. SHRI B. L. PANWAR : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that a sum of Rs. 2 crores is outstanding for payment against medicines supplied to various dispensaries for the benefit of the patients of C.G.H.S. by the Super Bazar, Delhi ; and

(b) whether it is also a fact that for the want of payment of the out standing amount the Super Bazar, Delhi (Connaught Place) is facing serious monetary difficulty and is not in a position to stock and supply medicines required in Delhi and New Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) At present 'a sum of about Rs. 9.22 lakhs is outstanding for payment against bills presented for the medicines supplies.

(b) While delays in receipt of payments do create financial difficulties and constraints for Super Bazar, it continues to stock and supply medicines, to the maximum extent possible.

Authorisation to various branches of Super Bazar to make repayment of medicines

1104. SHRI B. L. PANWAR : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that Government servants and other beneficiaries are facing serious difficulty in getting the refund of the bills of the medicines certified as not available in the Super Bazar and after purchase from the market to be first verified by the concerned C.G.H.S. dispensaries and thereafter getting the amount from the Super Bazar ; and

(b) whether Government propose to authorise the concerned Super Bazars of the area in which the C.G.H.S. dispensaries are located to refund the amount of the bills of the medicines purchased in case of non-availability of the medicines in the Super Bazar, Connaught Place, so as to avoid the difficulty of unnecessary expenditure of conveyance and time ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b) The CGHS and Super Bazar authorities are aware of the inconvenience being faced, of late, by

CGHS be beneficiaries regarding reimbursement of bills. Efforts are being made to ensure availability of medicines, as far as possible, thereby minimising the inconvenience caused to beneficiaries.

Conversion of wet agricultural Land into housing sites

1105. SHRI TINDIVANAM G. VENKATRAMAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that Wet agricultural lands are being converted into house sites and this is going on at a rapid speed which affects agricultural production ; and

(b) if so, whether Government propose to initiate a legislation to put an end to this menacing situation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b) Conversion of agricultural land into housing sites is taking place on account of growing population and diversification of economic activity. The pace of such conversion to non-agricultural use is, however, not of the order which will affect adversely agricultural production. The Central Government have been repeatedly impressing upon all the States and Union Territories that State Land Use Boards should vigilantly and critically watch the diversion of agricultural land to non-agricultural use in order to arrest excessive diversion.

Subsidy on fertilizers

1106. SHRI SANTOSH BAGRODIA: Will the Minister AGRICULTURE be pleased to state:

(a) What is the amount of subsidy given on fertilizers in 1989-90; and

(b) what is the estimated amount of subsidy proposed to be given on fertilizers in 1990-91 ?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) The amount of subsidy given on fertilizer (including imported) during 1989-90 was Rs. 4600 crores .

(b) A provision of Rs. 4000 crores has been made in the Budget for the year 1990-91.